

**Central Administrative Tribunal  
Madras Bench**

**OA/310/00770/2019**

**Dated Monday the 24<sup>th</sup> day of June Two Thousand Nineteen**

**P R E S E N T**

**Hon'ble Mr. T.Jacob, Member(A)**

G.Vairamuthu  
S/o late C.Ganapathy,  
No.2/198, Vinayagar Koil Street,  
No-89, Veppampattu Post,Tiruvelllore Taluk & District,  
602024. .. Applicant  
By Advocate **M/s.Ratio Legis**

**Vs.**

1. Union of India, rep by  
The Chief Personnel Officer,  
Southern Railway,  
Park Town, Chennai 600 003.
2. The Additional Divl. Rly. Manager,  
Chennai Division, Southern Railway,  
NGO Annexe, Park Town,  
Chennai 600 003.
3. The Sr. Divisional Personnel Officer,  
Chennai Division, Southern Railway,  
NGO Annexe, Park Town,  
Chennai 600 003.

.. Respondents

By Advocate **Mr.P.Srinivasan**

**ORAL ORDER**

[Pronounced by Hon'ble Mr.T.Jacob, Member(A)]

Heard. The applicant has filed this OA seeking the following relief:-

“...to call for the records related to order No.M/PB/CS/22/139/2016 dated 22.09.2016 and the representations dated 24.11.16 and 09.2.19 and further to direct the respondents to appoint the applicant, brother of the deceased railway employee on compassionate grounds and further to pass such other order/orders as this Tribunal may deem fit and proper and thus to render justice.”

2. Learned counsel for the applicant submits that the applicant is the son of the deceased C.Ganapathy who was working as a Khalasi in the respondents' office and died in harness on 07.12.2000 while in service. The elder brother of the applicant who was appointed as a Technician III on compassionate ground also died in harness on 08.5.2013. Therefore, he made Annexure A3 representation dated 24.11.2016 for for appointment on compassionate ground. The said representation is still pending. It is submitted that the applicant would be satisfied if the competent authority is directed to consider it in accordance with law and the facts of his case and pass a reasoned and speaking order within a time limit prescribed by this Tribunal.

3. Mr.P.Srinivasan, takes notice for the respondents.

4. Keeping in view the limited relief sought and without going into the substantive merits of the claim, the competent authority is directed to consider Annexure A3 representation dated 24.11.2016 of the applicant in accordance with law

and in the light of the facts of his case and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction at the admission stage.

(T.Jacob)  
Member(A)  
24.06.2019

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